

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 20.02.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/1806/2023, IA (IBC)/440/2023 in Company Petition IB/88/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Viceroy Bangalore Hotels Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Edelweiss Asset Reconstruction Company Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Viceroy Bangalore Hotels Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**IA (IBC)/1806/2023**

**Present:** Ld. Counsel Mr. Praveen Jain for the Applicant.

Ld. Counsel Mr. Rajashekar Rao for R3.

R1 and R2 are already set ex-parte.

Ld. Counsel Mr. Rajashekar Rao has taken service on behalf of the Respondent No.3. He is undertaking to file vakalath and counter by the next date of hearing.

**Matter is adjourned to 08.03.2024.**

**IA (IBC)/440/2023**

**Present:** Ld. Counsel Mr. Praveen Jain for the Applicant.

Ld. Counsel Mr. Rajashekar Rao for R1.

R1 is already set ex-parte. At request of the Counsel for the Respondent No.1, **matter is adjourned for hearing on 08.03.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**